

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S GF TOLL ROAD PRIVATE LIMITED
PROVIDES

INFRASTRUCTURE CONSTRUCTION SERVICES FOR ROADS AND HIGHWAYS

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	M/s GF TOLL ROAD PRIVATE LIMITED PAN No.: AAICS0083L CIN: U70101HR2003PTC055332
2.	Address of the registered office	Reliance Centre, 19, Walchand Hirachand Marg, Ballard Estate Mumbai City
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Gurugram– Faridabad Toll Road, located on NH – 7 in the state of Haryana.
5.	Installed capacity of main products/ services	It is total 66.185 km road from Gurugram– Faridabad, having 4 Lanes with four Plaza located on NH – 7 in the state of Haryana.
6.	Quantity and value of main products/ services sold in last financial year	It is total 66.185 km road from Gurugram– Faridabad, having 4 Lanes with four Plaza located on NH – 7 in the state of Haryana.
7.	Number of employees/ workmen	9 employees on roll
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details are available at the communication address of the Interim Resolution Professional: 4 th Floor, 6772/2, Dev Nagar, Karol Bagh, New Delhi – 110005 and can be sought by emailing us on cirp.gftollroad@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details are available at the communication address of the Interim Resolution Professional: 4 th Floor, 6772/2, Dev Nagar, Karol Bagh, New Delhi – 110005 and can be sought by emailing us on cirp.gftollroad@gmail.com
10.	Last date for receipt of expression of interest	04.01.2025 (15 days from date of issue of Form G)
11.	Date of issue of provisional list of prospective resolution applicants	14.01.2025
12.	Last date for submission of objections to provisional list	19.01.2025
13.	Date of issue of final list of prospective resolution applicants	29.01.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29.01.2025
15.	Last date for submission of resolution plans	28.02.2025
16.	Process email id to submit Expression of Interest	cirp.gftollroad@gmail.com

Rahul Jindal
Interim Resolution Professional
IBBI/IPA-001/IP-P-02649/2021-2022/14048
AFA valid upto 30.06.2025

Date: 20.12.2024
Place: New Delhi

APAC FINANCIAL SERVICES PRIVATE LIMITED
Corporate Office: Office No. 501, 50th Floor, South Annex Tower 2, One World Centre, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013. Email: contactus@apacfin.com

POSSESSION NOTICE (For Immovable Property)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the Authorized Officer of **APAC FINANCIAL SERVICES PRIVATE LIMITED**, a private limited company, registered with the Reserve Bank of India as a non-banking financial company, having its registered office at Office No. 501, 5th floor, South Annex Tower 2, One World Centre, Senapati Bapat Marg, Lower Parel Mumbai, Maharashtra - 400013, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 01.10.2024 calling upon the Borrowers (1) **JAYSING BALWANT KHABALE ("Borrower")**; (2) **SUREKHA JAYSING KHABALE ("Co-Borrower")** to repay the amount mentioned in the notice being Rs. 27,59,744.68/- (Rupees Twenty-Seven Lakhs Fifty-Nine Thousand Seven Hundred and Forty-Four and Sixty Eight Paise Only) as on 28-09-2024 together with interest thereon, within 60 days from the date of receipt of the said notice.

The Borrower(s) identified above had taken secured loan from APAC Housing Finance Private Limited which now stands merged/amalgamated into APAC FINANCIAL SERVICES PRIVATE LIMITED. That, accordingly, the borrower's loan account with APAC Housing Finance Private Limited stands transferred to APAC Financial Services Private Limited.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said Rules of the Security Interest (Enforcement) Rules 2002 on this 11th day of December of the year 2024. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of APAC Financial Services Private Limited for an amount of Rs. 27,59,744.68/- (Rupees Twenty-Seven Lakhs Fifty-Nine Thousand Seven Hundred and Forty-Four and Sixty Eight Paise Only) as on 28-09-2024 together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act. In respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY: All piece and parcel of Flat No. 201, 2nd Floor, Siddhivinayak tower, building no. 12, near M Baria Grace near, Manta, Malad, Virar east, Palghar, Vasai Maharashtra, 401305 area admeasuring about 590 sq. ft.

Date: 20.12.2024
Place: Virar, Palghar

Sd/- Mukesh Yadav, Authorised Officer
APAC FINANCIAL SERVICES PRIVATE LIMITED

उद्यम विकास प्राधिकरण, रायस्थान
No. :- F-2(01)Acct/Contract/2024-25/201-203 Date: 18/12/2024

ई-निविदा संज्ञोचन सूचना
उद्यम विकास प्राधिकरण द्वारा जारी ई-निविदा सूचना संख्या: 50 / 2024-25 के निविदा कार्य संख्या- 01 एवं 02 की तिथियों में निम्नानुसार संज्ञोचन किया गया है. ऑनलाइन निविदा प्रपत्र डाउनलोड/अपलोड एवं EMD, Tender Fee & Processing Fee Online दिनांक: 30-12-2024 को सायं 6.00 बजे तक जमा की जा सकते एवं दिनांक: 31-12-2024 को प्रातः 11.00 बजे तक निविदा बिड खोली जायेगी। अन्य बातें अध्यावत रहेगी।

अतिथी/अतिथिका - विद्युत
जाल संख्या/सी/74/9300

PUBLIC NOTICE
[Grasim Industries Limited]
Registered Office: P.O. Birlagram, Nagda - 456 331 Dist. Ujjain, Madhya Pradesh, India

TO WHOMSOEVER IT MAY CONCERN

NOTICE is hereby given that the certificate(s) for the under mentioned securities of the Company has/have been lost/misplaced and the holder(s) of the said securities / applicant(s) has/have applied to the Company to issue duplicate certificate(s).

Name of Shareholder	Folio No.	Share Certificate No.	Distinctive No.	No. of Shares
Gopal Prasad Maheshwari	629391	3129140	450718756-450718950	195
Gopal Prasad Maheshwari	630107	3129143	450719021-450719200	180
Gopal Prasad Maheshwari	GRA0327381	3327381	656450075-656450273	199
Gopal Prasad Maheshwari	GRA0327384	3327384	656450347-656450530	184

The share holder is deceased and now succeeded by Mahesh Maheshwari. The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate(s). Any person who has any claim in respect of the said share certificate(s) should lodge such claim with the Company or its Registrar and Transfer Agents KFin Technologies Limited, Unit:- Grasim Industries Limited, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India - 500 032 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate(s).

Place: Kolkata
Date: 18.12.2024

ame(s) of the holder(s) / Legal Claimant :
Suman Maheshwari

PUBLIC NOTICE

This is to inform to all concerned that I, **Siddharth Bansal** previously serving as **Director of THE GREEN BILLIONS LIMITED (TGBL)**, has officially **resigned and dissociated** from the company effective from August 10, 2024 and as of this date holds any position, responsibility, or authority within **THE GREEN BILLIONS LIMITED (TGBL)**.

Furthermore I shall not be held liable or responsible in any way for any act of commission or omission of the Company and I shall have no further liabilities, obligations, or responsibilities towards the company, and I will not be held accountable for any matters arising thereafter.

Dated: 20th Dec, 2024
Place: Mumbai

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF REDKENKO HEALTH TECH PRIVATE LIMITED

RELEVANT PARTICULARS

Sr. No.	Name of corporate debtor	REDKENKO HEALTH TECH PRIVATE LIMITED
1.	Date of incorporation of corporate debtor	8 Jan. 2020
2.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs Registrar of Companies
3.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85100MH2020PTC335670
4.	Address of the registered office and principal office (if any) of corporate debtor	16th Floor, 1608, B & C Wing C/66, G Block One BKC, Opposite Bank of Baroda, Bandra, (E) Mumbai, Mumbai - 400051, Maharashtra
5.	Insolvency commencement date in respect of corporate debtor	17th December, 2024
6.	Estimated date of closure of insolvency resolution process	15th June, 2025
7.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hemanshu Kapadia IP Reg No: IBB/UPA-002/IP-ND0318/2017-18/10923
8.	Address and e-mail of the interim resolution professional, as registered with the Board	Office No. 201, 2nd Floor, A-Wing, Jeevan Prabha Society, Chandavarkar Road, Borivali (West), Mumbai Suburban, Maharashtra, 400092 hemanshu@bkcacs.com
9.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 201, 2nd Floor, A-Wing, Jeevan Prabha Society, Chandavarkar Road, Borivali (West), Mumbai Suburban, Maharashtra, 400092 chirpedenko@gmail.com
10.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
11.	Names of Insolvency Professionals identified to act as Auditor in Representative of creditors in a class (Three names for each class)	NA
12.	Relevant Forms and (a) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Redkenko Health Tech Private Limited** on **17th December, 2024**. The creditors of **Redkenko Health Tech Private Limited**, are hereby called upon to submit their claims with proof on or before **31st December, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof of person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA - Not applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Hemanshu Kapadia
Interim Resolution Professional of Redkenko Health Tech Private Limited
IP Reg No: IBB/UPA-002/IP-ND0318/2017-18/10923
AFA: 31.12.2025
Date and Place: Mumbai, 20.12.2024

NOTICE FOR LOSS OF SHARE CERTIFICATE(S)

NOTICE is hereby given that following share certificate(s) of Lotus Chocolate Company Limited (the Company) having its registered office at 8-2-5596, 1st Floor, 1B, Sumeetha Estates, Avenue -4, Puzosla Towers, Street No. 1, Road No. 10, Banjara Hills, Hyderabad - 500034, Telangana, are lost/misplaced. I **BABULAL CHOKHANI AND MANJUDEV CHOKHANI** residing at E 5/6 SUNDER MILAN CHS SUNDER NAGAR S V ROAD NEAR MALMAIA COLLEGE MALAD WEST MUMBAI-400064, the registered holder of below mentioned shares hereby give notice that the share certificate(s) in respect of the said shares have been untraceable and I have applied to the Company for issue of duplicate certificate(s)/letter of confirmation(s).

FOLIO NO	NAME	CERT NO	DIST FROM	DIST TO	SHARES
LCC035549	BABU LAL CHOKHANI MANJU DEVI CHOKHANI	15531	2583001	2583100	100
		21688	3198701	3198800	100
		22387	3268601	3268700	100
		34795	4509401	4509500	100
LCC039866	BABULAL CHOKHANI	36158	1521337	1521436	100

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her/their claim with all supporting documents with the Company at its registered office. If no valid and legitimate claim is received within 15 days from the date of publication of this Notice, the Company will proceed to issue duplicate share certificate to me.

Place: Mumbai
Date: 20/12/2024

Sd/-
Name of the Shareholder

PUBLIC NOTICE

I, SUDHA BALAN MUDRADATHU, W/O. LATE SHAILESH KUNDUVALI, R/O ROOM NO 9, MATRUCHAYA BUILDING, VAJRESHWARI VADI, VEER SAVARKAR MARG, OPP. CATERING COLLEGE, DADAR WEST MUMBAI, BHAWANI SHANKAR, MAHARASHTRA 4000 28 AADHAR NO. 596895263144 HEREBY INFORM TO ALL CONCERN THAT MY SON LAKSH SHAILESH KUNDUVALI

S/O LATE SHAILESH KUNDUVALI DOB 25/12/2001, AADHAR NO. 377896705033 IS NOT IN MY SAYING OR CONTROL AND IS INVOLVED IN UNSOCIAL ACTIVITIES WITH UNWANTED ELEMENTS, SO I HEREBY DEBAR HIM FROM MY ALL PROPERTY IN MUMBAI AND KERALA AND I HAVE SHUNTED HIM OUT FROM MY HOUSE. IF ANYBODY DEALS WITH HIM IN ANYWAY HE HIMSELF WILL BE RESPONSIBLE FOR IT AND NOT ME. MORE IF ANYTHING (MISHAP) HAPPENS TO ME FOR MY SON AND HER GIRL FRIEND RINKI OF SURAT SHOULD BE HELD RESPONSIBLE.

RESEARCH DESIGNS & STANDARDS ORGANISATION LUCKNOW
E- PAC-Indigenous Notice No. :03245011/172

Executive Director/Stores on behalf of President of India invites PAC - Indigenous Tender (Single Packet) by this office as follows-

S No	Tender No.	Brief Description	QTY.	Tender Closing Date/Opening of Tender
1	03245011	SUPPLY, INSTRUMENTATION, SOFTWARE UP GRADATION AND COMMISSIONING FOR PLEMENTATION OF RFID BASED TEST STRETCH IDENTIFICATION AND KM MARK PUNCHING DURING OSCILLATION TRIALS as per Technical Document.	01 Set	06/01/2025 (Monday)
1	03245011	SUPPLY, INSTRUMENTATION, SOFTWARE UP GRADATION AND COMMISSIONING OF THE SPEED RADAR SET-UP TO ACCURATELY MEASURE TEST VEHICLE SPEED DURING TRIALS as per Technical Document.	01 Set	06/01/2025 (Monday)

For complete details of tender conditions and Corrigendum issued in tender, if any, please visit IREPS website www.ireps.gov.in

RO No- 34/2024/Stores Executive Director/Stores/RDSO/Lucknow

S. E. RAILWAY - TENDER

For and on behalf of the President of India, the Divisional Electrical Engineer (Con), South Eastern Railway, Ranchi-834001 invites E-tender for the following work. Following tender has been uploaded on website www.ireps.gov.in. The tender will be closed at 12.00 hrs. on due date.

e-Tender Notice No. :- EL-CON-ADA-ESL-24-6, Date: 18.12.2024. Brief Description of works: Supply, erection, testing & commissioning of 25 KV OHE including RC and PSI works in connection with the work of private siding of M/s ESL Steel Ltd. at Bandhith Station Yard for Railway connectivity portion in Adra division of South Eastern Railway. **Value of work: ₹ 1,45,52,632.30. Bid Security: ₹ 2,22,800.**

Completion Period: 06 months. **Closing Date:** 13.01.2025. Interested tenderers may visit website www.ireps.gov.in [E-Tender->Works (login with phone no.) and search with above mentioned tender no.] for full details/description/specification of the tenders and submit their bids online. In no case manual tender for this item will be accepted. **N.B.:** Prospective bidders may regularly visit www.ireps.gov.in to participate in all other tenders. (PR-928)

FUTURE RETAIL LIMITED (In Liquidation)
Registered Office: 2nd Floor, Future Group Office, SOBO Brand Factory, Pandit Madan Mohan Malviya Marg, Cross Road Haji Ali, Tardeo, Mumbai 400034
Contact: +91 9540007506; Email: frl.eauction@gmail.com

E-AUCTION - SALE OF ASSETS UNDER IBC, 2016
Date and Time of Auction- January 19th, 2025
03:00 PM to 05:00 PM (With unlimited extension of 5 minutes each)

Sale of Assets owned by **FUTURE RETAIL LIMITED** (In Liquidation) forming part of Liquidation Estate under sec 35(f) of IBC 2016 read with Regulation 33 of Liquidation Process Regulations. E-Auction will be conducted on "AS IS WHERE IS, AS IS WHAT IS BASIS AND NO RECOURSE BASIS". The Sale will be done through e-auction service provider **RIGHT2VOTE INFOTECH PVT LTD - Right2Vote** via website <https://right2vote.in/online-auction/>

ASSETS	DESCRIPTION	QUANTITY	LOCATION	RESERVE PRICE	EMD
Lot No. 13	a. Inventory - Clothes, Accessories, Footwear & Miscellaneous in scrap or damaged condition b. PPE - Scrap of Furniture/Fixtures, Electricals, Utilities & Other Items	Lumpsum	2 locations at Delhi	Rs 26,63,225	Rs 2,66,322
Lot No. 14	a. Inventory - Clothes, Accessories, Footwear & Miscellaneous in scrap or damaged condition b. PPE - Scrap of Furniture/Fixtures, Electricals, Utilities & Other Items	Lumpsum	Kanpur, Uttar Pradesh	Rs 38,78,185	Rs 3,87,818
Lot No. 15	a. Inventory - Clothes, Accessories, Footwear & Miscellaneous in scrap or damaged condition b. PPE - Scrap of Furniture/Fixtures, Electricals, Utilities & Other Items	Lumpsum	4 locations at Ahmedabad, Gujarat	Rs 94,17,703	Rs 9,41,770
Lot No. 16	a. Inventory - Clothes, Accessories, Footwear & Miscellaneous in scrap or damaged condition b. PPE - Scrap of Furniture/Fixtures, Electricals, Utilities & Other Items	Lumpsum	5 locations at Hyderabad and Warangal, Telangana	Rs 3,03,35,995	Rs 30,33,599
Lot No. 17	a. Inventory - Clothes, Accessories, Footwear & Miscellaneous in scrap or damaged condition b. PPE - Scrap of Furniture/Fixtures, Electricals, Utilities & Other Items	Lumpsum	Jaipur, Rajasthan	Rs 64,48,172	Rs 6,44,817

Last Date to apply, submission of Eligibility Documents January 03rd, 2025
Date of Declaration of Qualified Bidder January 04th, 2025
Inspection date and time January 05th, 2025 to January 11th, 2025 (With advance information) (From 11:00 AM to 4:00 PM)
Last Date of submission of EMD January 17th, 2025
Date and Time of E-Auction January 19th, 2025 (3:00 PM to 5:00 PM) (In case bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will automatically get extended for 5 minutes of each occasion unlimited)

Note - *Taxes as applicable
Terms and Condition of the E-auction are as under:

- E-auction sale will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" AND "NO RECOURSE BASIS" only and as such, the E-auction sale shall be without any kind of waivers, warranties and indemnities. It is to be noted that the bidder(s) cannot place a bid at a value below the reserve price.
- The intending bidders are required to deposit EMD amount either through NEFT/RTGS/DD in the favor of Future Retail Ltd in Liquidation having Account No.: 01620211000338 with Bank of India, Spl. Asset Recovery Management Mumbai-400038 and IFSC Code: BKID0000154.
- For detailed terms and conditions of E-Auction, Bid Form and other documents, please visit the websites <https://ebkray.in/> and <https://right2vote.in/online-auction/> prior to bidding.
- For any query relating to E-auction, contact at Mobile No. 9540007506 and Email frl.eauction@gmail.com or Liquidator on his email sanjay@sgindia.in. We kindly request that all phone inquiries be made during the designated hours of 3:30 PM to 5:30 PM to ensure availability and efficient assistance. Alternatively, you may reach out anytime via WhatsApp at 9540007506.

Sd/- Sanjay Gupta
Liquidator- Future Retail Ltd
IBBI Reg. No: IBB/UPA-002/IP-N00982-C01/2017-2018/10354
Communication Address: Primus Insolvency Resolution and Valuation Pvt Ltd
D-58 Defence Colony, New Delhi-110024
Regd. Address: C-4-E/135, Janak Puri, New Delhi-110058

Date: December 20th, 2024
Place: New Delhi

Canara Bank
Navi Mumbai Regional Office, Circle Office Building, 8th Floor, 'A' Wing, C-14, G Block, BKC, Bandra East, Mumbai- 400 051
email - recoveryroom@canarabank.com

REF:RO/LEGAL/SARFAESI/34/2024/MV
To, Mr. Bhartraj Bhaskar Thali, House No 579 Bharatraj Niwas Pirwad, Road Opp Jivan Mukh Maharaj Math, Ongc Company Nagon Uran, Maharashtra - 400702 Mob No: 9323789477
Mrs. Sugandha Bharatraj Thali House No 579 Bharatraj Niwas Pirwad, Road Opp Jivan Mukta Maharaj Math, Nagon Uran, Maharashtra - 400702 Mob No: 9869501058
Mr. Bhartraj Bhaskar Thali Flat No. 301, 3rd Floor, "Swami Leela" Apartment, Village Dharmote, Taluka Karjat, District Raigad, Maharashtra -410101
Mrs. Sugandha Bharatraj Thali Flat No. 301, 3rd Floor, "Swami Leela" Apartment, Village Dharmote, Taluka Karjat, District Raigad, Maharashtra -410101

Subject: NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT, 2002) READ WITH SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AS AMENDED FROM TIME TO TIME.

The undersigned being the authorized Officer of Canara Bank, **NAGAOAN(MAHARASHTRA)** branch (hereinafter referred to as "the secured creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred to as "the Act") do hereby issue this notice to you as under: That **MR. BHARTRAJ BHASKAR THALI** and **MRS. SUGANDHA BHARATRAJ THALI** (hereinafter referred to as "THE BORROWER") have availed credit facility/ facilities stated in Schedule A hereunder and have entered into the security agreements in favour of secured creditor. While availing the said credit facilities, you have expressly undertaken to repay the loan amount/s of Rs. 26,82,246.00 (Rupees Twenty six lakh eighty two thousand two hundred forty six only) with interest thereon in accordance with the terms and conditions of the above mentioned agreements. You (The Person mentioned in Schedule B) are also entered in to agreements against the secured assets which are detailed in Schedule B hereunder. However, from SEPTEMBER 2024, the operation and conduct of the said financial assistance/ credit facilities have become irregular. The books of account maintained by the secured assets shows that the liability of the borrower towards the secured creditor as on date amounts to Rs. 23,93,667.63 (Rupees Twenty three lakh ninety three thousand six hundred sixty seven and paise six only), the details of which together with the future interest rate are stated in schedule C hereunder. It is further stated that the borrower/ Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance/ credit facilities having come to a standstill and as a consequence of the default committed in repayment of principal debt, instalment and interest thereon, the secured creditor was constrained to classify the debt as Non-Performing Asset (NPA) as on 10/12/2024 in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India. The secured creditor to through this notice brings to your attention that the borrower has failed and neglected to repay the said dues/outstanding liabilities and hence hereby demand you under Section 13(2)(a) of the Act, by issuing this notice to discharge in full the liabilities of the borrower as stated in Schedule C hereunder to the secured creditor within 60 days from the date of receipt of this notice that you are also liable to pay future interest at the rate of 11.51% Per Annum together for Housing Loan and 11.86% Per Annum together for Canara Home Loan Secure with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues. Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of **Rs. 23,93,667.63 (Rupees Twenty three lakh ninety three thousand six hundred sixty seven and paise six only)**, together with further interest and incidental expenses and costs as stated above in terms of this notice under Sec.13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section (4) (a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue: 13(4)- In case the borrower/Guarantor fails to discharge liability in full within the period specified in sub section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely: a) Take Possession of the secured assets of the Borrower/Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset; b) Take over the management of the business of the borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset. Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the borrower is held as security for the debt. Provided further that where the management of the whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is relatable to the security for the debt; And under other applicable provisions of the said Act. Your attention is invited to provisions of sub section (8) of Section 13, in respect of time available, to redeem the secured assets. You are also put on notice that in terms of Section. 13(13) the borrower/ Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/restraint, as provided under the said act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization/income. This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you. This is without prejudice to any other rights available to the secured creditor under the Act and/or any other law in force. Please comply with the demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequence. Thanking You. Yours Faithfully, AUTHORISED OFFICER

SCHEDULE A [DETAILS OF CREDIT FACILITY/IES AVAILED BY THE BORROWER]

Serial No.	Loan A/C. Number	Nature of Loan/Limit	Date Of Sanction	Amount
1.	160001360662	Housing Finance	11/01/2023	Rs. 25,00,000.00
2.	164003031078	Canara Home Loan Secure	13/01/2023	Rs. 1,82,246.00

SCHEDULE B :- [DETAILS OF SECURITY ASSETS]

SL No	IMMOVABLE	Name Of The Title Holder
1	Flat No. 301, 3rd Floor, "Swami Leela" Apartment, Village Dharmote, Taluka Karjat, District Raigad, Maharashtra-410101 Admeasuring 643.50 Sq. Ft. Built Up Area, Boundaries:North: Internal Road Village, South: Open Plot, East: Open Plot, West: Open Plot	MR. BHARTRAJ BHASKAR THALI and MRS. SUGANDHA BHARATRAJ THALI

SCHEDULE C :- [DETAILS OF LIABILITY AS ON DATE]

Serial No.	Loan A/C. Number	Nature of Loan/Limit	Date of Sanction	Amount
1.	160001360662	Housing Finance	11/01/2023	Rs. 22,15,487.63
2.	164003031078	Canara Home Loan Secure	13/01/2023	Rs. 1,78,180.00

SVC CO-OPERATIVE BANK LTD.
(Formerly The Shamrao Vithal Co-op Bank Ltd.)
LEGAL & RECOVERY DEPARTMENT
SVC TOWER, JAWAHARLAL NEHRU ROAD, VAKOLA, SANTACRUZ EAST, MUMBAI: 400 055. Tel No: 71999975/986/983748.

POSSESSION NOTICE

WHEREAS the undersigned being the Authorized Officer of SVC Co-operative Bank Limited earlier known as The Shamrao Vithal Co-operative Bank Ltd., under The Securitization & Reconstruction of Financial Assets enforcement of Security Interest Act 2002 in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 07.10.2024 under Section 13 (2) of the said Act, calling upon, 1. Mr. Nilesh Vajeshankar Joshi (Principal Borrower/Mortgagor) Flat No.511, Shree Moreshwar CHS Ltd, New MHADA Complex Building No.3A, Malwani Janakalyan Nagar, Near Bhoomi Park, Malad West, Mumbai 400095 And/or 14/132, Pragati Society, Mahavir Nagar, M.H.B. colony, Kandivli West, Mumbai 400067 2. Mrs. Swati Nilesh Joshi, (Co-borrower/ Mortgagor) Flat No.511, Shree Moreshwar CHS Ltd, New MHADA Complex Building No.3A, Malwani Janakalyan Nagar, Near Bhoomi Park, Malad West, Mumbai 400095 And/or 14/132, Pragati Society, Mahavir Nagar, M.H.B. colony, Kandivli West, Mumbai 400067 And/or 03, Mansion Mangesh Gali, Ahilyabai Chowk, Kalyan West, Thane 421301 to repay the amount mentioned in the said Notice being Rs. 20,86,948.66 (Rupees Twenty Lakhs Eighty Six Thousand Nine Hundred Forty-Eight and Paise Sixty-Six Only) as on 30.09.2024 together with interest at contractual rate from 30.09.2024 plus legal & other incidental expenses incurred thereon till the date of closure, within 60 days from the date of receipt of the said Notice. However the Borrowers / Mortgagors mentioned hereinabove having failed to repay the full amount with interest, notice is hereby given to the Borrowers/Mortgagors in particular and to the public in general that the undersigned Authorised Officer of SVC Co-op. Bank Ltd., has taken **SYMBOLIC POSSESSION** of the property described herein below in exercise of Powers Conferred on her u/s 13(4) of Rule 13 of the Act read with the Rule 8 of the Security Interest Enforcement Rules 2002 on this day 18.12.2024. The Principal Borrowers/Mortgagors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SVC Co-operative Bank Limited, for an amount of Rs. 20,86,948.66 (Rupees Twenty Lakhs Eighty Six Thousand Nine Hundred Forty-Eight and Paise Sixty-Six Only) as on 30.09.2024 together with interest at contractual rate from 30.09.2024 as mentioned in the said notice plus legal & other incidental expenses, till the date of entire payment. The Borrower's / Co-Borrower / Mortgagor's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured asset.

Description of The Property
Residential Flat No. 511, admeasuring 180 Sq.ft carpet area on 5th floor in building known as Malwani Shree Moreshwar Co-op. Hsg. Society Ltd. situated at New MHADA Complex Building No.3A (EWS Code No.25-Malwani) Land bearing Survey no.263(Part); CTS No.60A (Part) lying and bearing situated at Malwani; Janakalyan Nagar, Near Bhoomi Park, Malad West Mumbai 400095 in the names of Mr. Nilesh Vajeshankar Joshi & Mrs. Swati Nilesh Joshi.

Date: 18/12/2024
Place: Malad West, Mumbai Chief Manager (Officiating) & Authorised Officer
Ms. Megha S. Majgaonkar

FORM-G INVITATION FOR EXPRESSION OF INTEREST FOR M/S GF TOLL ROAD PRIVATE LIMITED PROVIDES INFRASTRUCTURE CONSTRUCTION SERVICES FOR ROADS AND HIGHWAYS

[Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

RELEVANT PARTICULARS

Sr. No.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/S GF TOLL ROAD PRIVATE LIMITED PAN: AAIC30083L CIN: -U70101HR2003PTC055332
1.	Address of the registered office	Reliance Centre, 15, Vaidhyanand Hirachand Marg, Bhatlali Estate Mumbai City MH 400001 IN
2.	URL of website	N/A
3.	Details of place where majority of fixed assets are located	Gunuram- Faridabad Toll Road, located on NH - 7 in the state of Haryana.
4.	Installed capacity of main products / services	It is total 66.185 km road from Gunuram - Faridabad, having 4 Lanes with four Plaza located on NH - 7 in the state of Haryana.
5.	Quantity and value of main products/ services sold in last financial year	It is total 66.185 km road from Gunuram - Faridabad, having 4 Lanes with four Plaza located on NH - 7 in the state of Haryana.
6.	Number of employees / workmen	9 employees on roll
7.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details are available at the communication address of the Interim Resolution Professional: 4 th Floor, 677/22, Dev Nagar, Karol Bagh, New Delhi - 110005 and can be sought by emailing us on cirp.gftollroad@gmail.com
8.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details are available at the communication address of the Interim Resolution Professional: 4 th Floor, 677/22, Dev Nagar, Karol Bagh, New Delhi - 110005 and can be sought by emailing us on cirp.gftollroad@gmail.com
9.	Last date for receipt of expression of interest	04.01.2025 (15 days from date of issue of Form G)

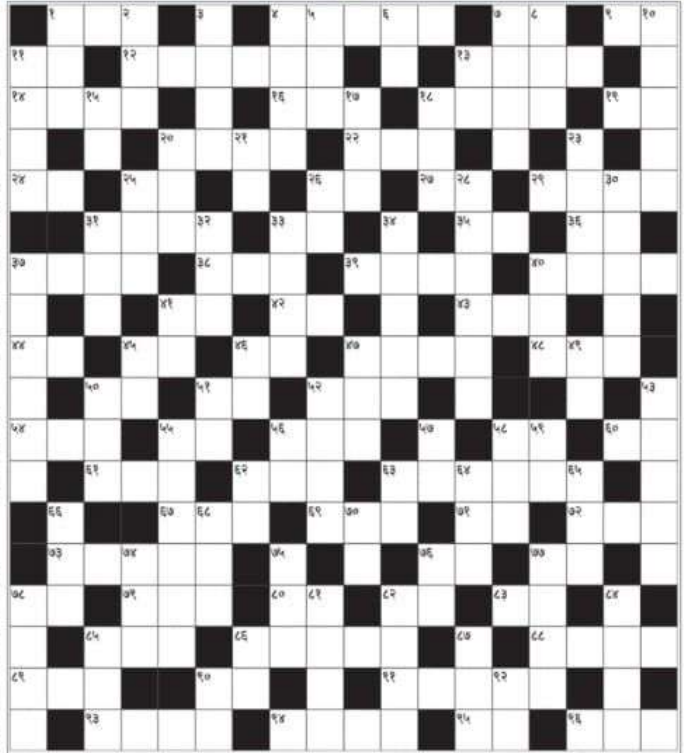


सुखीनो आशेंत, ब्रडो फावोना, येवनाये जोवो, वेवो दिश्टीक, अशेंच घाटोना, गोरवो पोवोना, गुरावो जोवो, निवट दिश्टीक वा बांदीत कालखण्णच अशेंचवेवो हे नदरेन राजत आशें.

नवाकाळ शब्दकोडे-११०९

आडवे शब्द -

१. हातये मयले वोट ३. रज्ज्वालदार ५. घोडा ९. विहाण, झाड ११. वासळ १२. घोंडये लावावपा मुखून, कुरातलखोर १३. कारत्याचो अक्षय चव १४. उरबासण १६. दुकर १८. उपवासाला चालगारी चिकी १९. गुण, बुकी २०. झड्डम २२. मोकळ, रिता २४. हाबार चिकी २५. बाजू, पत्र २६. घेरा २७. पुस, मुख्यावणी २९. फाटके बस ३१. पाणुडें कोणी मयलेला ३३. वेवये संवंब ३५. फॉलरवोन, गळवालले आडवे हाड ३६. केस ३७. लाकूड कारणाचे साधन ३८. बाजू, केजार ३९. नमकार ४०. आरवा, अपुलकी ४१. व्हावये पाचक पत्र ४२. उरिष्ट ४३. शिकारीच्या वेळीं देखणेसासठी झाडावर टंच बांधलेली वास्तुची वेडक ४४. काव ४५. झाड ४६. कृष्णपदेस ४७. सायबरे ४८. निर्याद ५०. गुडवा ५१. दोस ५२. खोबरा, जेव ५३. फुळळ ५५. सरिता ५६. पलिता ५८. मारण, गोंयकारा ६०. घाडी, कारण्ड ६१. चिखळ ६२. वाटेंत कुन्य ६३. गमनवळी, तुज्याची फुले ६७. तोंवण ६९. पुस, पती ७१. पुष्पी ७२. जेंव, विचय ७३. मनोवेवक, आकर्षक ७६. पाकळ ७७. जोंव, खोटेण ७८. गुणवार ७९. वेदा ८०. वाटलोचे रवरी झाकल ८२. वेगीण, आडवण ८३. बरोबर, सह ८५. राषण ८६. लोकाराये गुन्य ८८. छापळ ८९. सूड, उडें ९०. अंध ९१. सुंदर हल्लाराये एक वेगिण्टण ९३. धमप्याट, परिचय ९४. विवेची देवी ९५. विडा वायुडे रंगती ९६. कड



जत ४७. मुख ४९. थप, उतारी कळा ५०. आसदायक ५१. सूची, जेंव, लिस्ट ५२. रना वापरणाचे मुल्ल, टोल ५३. रसायनाय मयति ५५. मिटाला न जायकारा, कुलम, उरवेण खवा व अर्जाभावा गाळलेला रिमेना ५६. वेणी, दर्वा ५७. झूला, हिंदीका ५८. त्रिकोनी आकाराचो सारप भवन लळलेला चमकीत पदार्थ ५९. साकट ६२. बंधे ६३. राषण ६४. सहा कल्लूकी पक ६५. गवय ६६. प्रमदी, मुलीचे एक जव ६८. धोला, टुमो ७०. गाळलेला ७४. गज्यासळी वागले जावारे एक सुगंधी फूल ७५. सुरती काकडी, वायुड ७६. रुप, द्रव पदार्थ ७७. देगलीत बाण पोसा, जवय दोंडगो कपारे मूल ७८. माणुसकी ८१. स्वादिष्ट, चविट ८२. महाराठकारा व्यासांची आई ८४. जेवणांतसरी आवराआवर, लक्षणावण ८५. वानो, संव्यासी ८६. काकिता ८७. चिडले ९०. गोंयड, पोटाळ ९२. दंत

उपे शब्द -

१. असूया २. मर्कट ३. नरसा उद्योग ४. वेळमाळ ५. मोठा पळ्या ६. मनुकुलेचो सोंपळ करपारें ख्या ७. सरबावळ ८. मराठी सुमारगोश १०. विणुवे निवासस्थान ११. प्रधा १३. बाजू १५. अंजुर १७. हळय १८. बन्व वीरयेत २०. कडा, सुळका २१. कोरडा, अरसिक २३. स्पृशका २५. तंबूची कापडी पित २६. प्रणुळ २८. ल्हाकीची स्थावरीशिशो दरवळारें तीन गुण ३०. वाटवाळ करणे ३१. भुवार ३२. गंध ३३. वत, साकला ३४. निवडण ३७. जेवण सोंप लेणे ४०. घन साठोवपासाठी वांचुये/फोकाट्याचे पात्र, वेव ४१. होडी ४५. कावा ४६. जास्त द्रव देगारी गायीची एक

नवाकाळ जोडे कळाक ११०८ चे उता

आडवे शब्द - १. शिले ४. ककथान ७. संवधान ११. मिश १२. उडळ न शिले १३. चणप्याट १५. अक १६. वन १८. काड २०. वापर २१. उडण २२. पावळ २३. सुनिस्त २६. वासळ २७. मळी २८. गुण २९. वाटु ३१. पण ३३. विचनार ३४. पुरी ३६. उरय ३८. मार ३९. टोल ४०. मेल ४२. शिलकळ ४३. धको ४४. काळा ४५. वायक ४७. पांढरी ४८. कात ४९. वेगिंदी ५१. रसनाल ५३. अंश ५४. लक्षय ५६. झाड ५७. उणी ५९. विडे ६१. कोरणा ६३. वाड ६४. विचक ६६. अकळी ६९. वेगिंदी ७१. वेगिंदी ७२. गंध ७३. रतल ७५. व्हा ७६. काळ ७८. गुण ७९. काकडा ८०. आन ८२. रेंडा ८३. माळा ८४. पांकी ८६. आशीकणी ८८. दारा ९०. नकाळी ९१. मू ९२. वाने ९३. आसदाय ९४. निवडण ९६. वेवड ९७. वायट ९८. टोल ९९. वाने १००. गुण १०१. वाने

उपे शब्द - १. निवान सार्व २. पडान ३. बनसवटी ४. वायव्यवृत्ती ५. कोर ६. वण ७. पंग ८. प्रयाग ९. दट १०. निवार ११. वान १२. अरय १३. पण १४. अण १५. वान १६. रकोवण १७. वान १८. वान १९. वान २०. वान २१. सुनिस्त २३. विचय २४. लज्जनासती २५. सुनिस्त २६. उरगती २७. वीर २९. उडण ३२. शिकल ३३. पळ ३५. वाड ३७. वाने ४०. वाने ४१. कोर ४२. कात ४३. मोकळ ४४. विण ४५. वायक ४७. अंश ५५. वान ५६. वान ५७. वान ५८. वान ५९. वान ६०. वान ६१. वान ६२. वान ६३. वान ६४. वान ६५. वान ६६. वान ६७. वान ६८. वान ६९. वान ७०. वान ७१. वान ७२. वान ७३. वान ७४. वान ७५. वान ७६. वान ७७. वान ७८. वान ७९. वान ८०. वान ८१. वान ८२. वान ८३. वान ८४. वान ८५. वान ८६. वान ८७. वान ८८. वान ८९. वान ९०. वान ९१. वान ९२. वान ९३. वान ९४. वान ९५. वान ९६. वान ९७. वान ९८. वान ९९. वान १००. वान १०१. वान १०२. वान १०३. वान १०४. वान १०५. वान १०६. वान १०७. वान १०८. वान १०९. वान ११०. वान १११. वान ११२. वान ११३. वान ११४. वान ११५. वान ११६. वान ११७. वान ११८. वान ११९. वान १२०. वान १२१. वान १२२. वान १२३. वान १२४. वान १२५. वान १२६. वान १२७. वान १२८. वान १२९. वान १३०. वान १३१. वान 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HINDUSTAN UNILEVER LIMITED
MARG, CHAKALA, ANDHERI (EAST),
MUMBAI, Registered
MAHARASHTRA, 400099

DEBTS RECOVERY TRIBUNAL, LUCKNOW
600/1, University Road, Near Hanuman Setu D.R.T. Lucknow - 226007
Office of the Recovery Officer M.R.T. Lucknow.

DRC No. 131/2023 Recovery Case
NOTICE UNDER RULE 2 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961
READ WITH SECTION 29 OF THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993
... APPLICANT
... DEFENDANTS

PUNJAB NATIONAL BANK
Versus
M/S T & D TRADER & ORS.

Sh. VIKRAM SINGH CHAUHAN (GUARANTOR) S/O SH. JAI BHAGWAN CHAUHAN
R/O: H. No. 5, BLOCK-D, SECTOR-9, VIJAY NAGAR, GHAZIABAD-201 009, U.P.
(i) Whereas the Presiding Officer, Debts Recovery Tribunal, Lucknow has drawn up a decree in O.A. No.151/2020 Certificate No. 131/2023 dated 13.06.2022 for Rs. 5,19,92,054.93/- alongwith pendent-lite and future interest @11.00% per annum with monthly rests from the date of filing of the Original Application i.e. 05.02.2020 till the loan is fully liquidated and costs till it's realization with cost jointly and severally.

(ii) You are hereby directed to pay the sum within 15 days of the receipt of this notice, failing which the recovery shall be made in accordance with the Recovery of Debts and Bankruptcy Act, 1993.
(iii) You are hereby ordered, to declare on affidavit the particulars of assets before 20.12.2024 at 10:30 AM.
(iv) You are hereby ordered to appear before liable on 20.12.2024 at 10:30 AM.
(v) In addition to the sum aforesaid, you will also be liable to pay the following costs:

- 1. Amount of Application fee Rs 1,50,000.00
2. Advocate Fee Rs. Not Claimed
3. Publication charges Rs. Not Claimed
4. Misc. Expenses Rs. Not Claimed
5. Clearance Rs. Not Claimed

Given under my HAND and SEAL at Lucknow on this 5th day of December 2024.
RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL, LUCKNOW

PUBLIC NOTICE
For kind attention of allottees of the real estate project "AMB Selfie Street" developed by M/s AMB Infraventures Pvt. Ltd.
1. The above-mentioned project was registered with the Interim RERA Panchkula vide registration no. 80 of 2017 dated 23.08.2017 and the registration was valid up to 21.02.2023 and extension of registration was granted by RERA, Gurugram which was valid up to 20.02.2024.
2. The promoter has made an application with the request to the authority that instead of revoking the registration on its expiry, the authority may permit it to remain in force subject to such further terms and conditions as it thinks fit to impose in the interest of the allottees, and any such terms and conditions so imposed shall be binding upon the promoter.

FORM A PUBLIC ANNOUNCEMENT
Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation, 2017
FOR THE ATTENTION OF THE STAKEHOLDERS OF AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED

Table with 2 columns: RELEVANT PARTICULARS and AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED. Rows include Name of corporate person, Date of incorporation, Authority under which incorporated, etc.

Notice is hereby given that AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED has commenced voluntary liquidation on 18th December, 2024. The stakeholders of AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 16th January, 2025, to the liquidator at the address mentioned against item 7.

FUTURE RETAIL LIMITED (In Liquidation)
Registered Office: 2nd Floor, Future Group Office, SOBO Brand Factory, Pandit Madan Mohan Malviya Marg, Cross Road Haji Ali, Tardeo, Mumbai 400034
Contact: +91 9540007506; Email: frl.eauction@gmail.com

E-AUCTION - SALE OF ASSETS UNDER IBC, 2016
Date and Time of Auction- January 19th, 2025
03:00 PM to 05:00 PM (With unlimited extension of 5 minutes each)

Sale of Assets owned by FUTURE RETAIL LIMITED (In Liquidation) forming part of Liquidation Estate under sec 35(f) of IBC 2016 read with Regulation 33 of Liquidation Process Regulations. E-Auction will be conducted on "AS IS WHERE IS, AS IS WHAT IS BASIS AND NO RECOURSE BASIS."
The Sale will be done through e-auction service provider INFOTECH PVT LTD - Right2Vote via website https://right2vote.in/online-auction/

Table with columns: ASSETS, DESCRIPTION, QUANTITY, LOCATION, RESERVE PRICE, EMD. Rows include Lot No. 13, 14, 15, 16, 17 with details of inventory and PPE.

Table with columns: Eligibility Documents, Date of Declaration of Qualified Bidder, Inspection date and time, Last Date of submission of EMD, Date and Time of E-Auction.

Terms and Condition of the E-auction are as under:
1. E-auction sale will be conducted on "AS IS WHERE IS, AS IS WHAT IS", "WHATSOEVER THERE IS BASIS" AND "NO RECOURSE BASIS" only and as such, the E-auction sale shall be without any kind of waivers, warranties and indemnities. It is to be noted that the bidder(s) cannot place a bid at a value below the reserve price.
2. The intending bidders are required to deposit EMD amount either through NEFT/RTGS/DD in the favor of Future Retail Ltd in Liquidation having Account No.: 016202110000388 with Bank of India, Spl. Asset Recovery Management Mumbai-400038 and IFSC Code: BKID0000116.

Sd/- Sanjay Gupta
Liquidator- Future Retail Ltd
IBBI Reg. No: IBBI/PA-002/JP-N00982-C01/2017-2018/10354
Communication Address: Primus Insolvency Resolution and Valuation Pvt Ltd
D-58 Defence Colony, New Delhi-110024
Regd. Address: C-4-E/135, Janak Puri, New Delhi-110058

Bank of Maharashtra
Dehradun Zonal Office,
1072, Ashirwad Tower, 2nd Floor, Ballapur Road, Sunder Vihar, Chakrata Road, Dehradun - 248001
Head Office: Lokmangal, 1501, Shivrajnagar, Pune-5

Appendix-IV-A [See proviso to rule 8(6)]
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below mentioned immovable property mentioned/charged to the Secured Creditor, the Possession of which is held by the Authorised Officer of Bank of Maharashtra Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 28.01.2025 for recovery of below mentioned secured interest till the date of realization and costs, charges and expenses due to the Bank of Maharashtra Secured Creditor from below mentioned borrowers & Guarantor details are hereunder:

Table with columns: Sl. No., Name of Borrower/ Guarantor, Amount Due, Short description of the immovable property with known encumbrances, Bid Price, Bid Increase Amt. Rows include Mr. Vinod Kapoor S/o Jagdeesh Kumar, Mr. Ramesh Chand Saini (Co-Borrower), Mr. Sachin Verma S/o Sh. Om Prakash Verma.

HARIDWAR BRANCH
Date and Time of e-Auction: 28.01.2025 From 2 P.M. TO 5 P.M. with auto extension for 10 min. in case bid is placed within 5 min.

Date and Time of Inspection of Property: 28.01.2025 to 28.01.2025 from 11.00 am to 5.00 p.m.
Last Date & Time for Submission of Bid application/KYC documents/EMD: 28.01.2025
For detailed terms and conditions of the sale, please refer to the link provided in Bank of Maharashtra Secured Creditor's website i.e. https://baanknet.com

For any assistance, Contact Person: Ashutosh Tripathi Authorised Officer, Dehradun Zone, Mob: 7582 93544
For Registration and Login and Bidding Rules visit https://baanknet.com

SARFAESI ACT 2002 THE BORROWER/GUARANTOR ARE HEREBY NOTIFIED TO PAY THE SUM AS MENTIONED ABOVE along with upto dated interest and ancillary expenses before the date of auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.
Date - 19.12.2024
Authorized Officer, Bank of Maharashtra

"FORM NO. URC-2"
Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 374(b) of the Companies Act, 2013 and Rule-4 (1) of the Companies Act, 2013) (Authorized to Register) Rules, 2014

1. Section 2 (b) of the Act in pursuance of sub-section (2) of section 365 of the Companies Act, 2013, an application has been made to be made after fifteen days hereof but before the expiry of thirty days hereafter to the Registrar of Delhi that TRANSLUMINA THERAPEUTICS LLP, a Limited Liability Partnership may be registered under Part I of Chapter XXI of the Companies Act, 2013 as a company Limited by shares.

2. The principal objects of the Company are as follows:
(a) To undertake in business of manufacturing and/or dealing in the business of medical and scientific devices and other and other allied product

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office at Ground Floor Metro Tower LSC, Mor Land, New Rajinder Nagar, New Delhi-110060.
4. Notice is hereby given that any person objecting to this application may communicate the objection in writing to the Registrar of Companies Registration Centre (RC) No. 6.7.8, Sector-3 IMT Mansarovar District Gurgaon (Haryana), Pin Code-122050, within Twenty One clear days from the date of publication of this notice with a copy there of to the company's registered office situated at Ground Floor, Metro Tower LSC, Mor Land, New Rajinder Nagar, New Delhi-110060.

For and on behalf of TRANSLUMINA THERAPEUTICS LLP
Sd/- Punita Sharma
Designated Partner
DIN : 00821812

PUBLIC NOTICE
(Under section 102 of the Insolvency and Bankruptcy Code, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MR. SUNIL JUNEJA (PERSONAL GUARANTOR TO M/S SCHOON ULTRAWARES PVT LTD.)

Table with columns: Name and Address of Relevant Guarantor, Mr. Sunil Juneja, and Mr. Atlok Kumar Agarwal. Rows include Insolvency Commencement Date, Details of order admitting the application, etc.

Notice is hereby given that the National Company Law Tribunal, Bench-II at New Delhi, has ordered the commencement of Insolvency Resolution Process of Mr. Sunil Juneja, R/O 94, Neelkamal Apartments, Vikaspur, New Delhi-110018 Pursuant to M/S Schoon Ultrawares Private Ltd from 6th December, 2024. The creditors of Mr. Sunil Juneja are hereby called upon to submit their claims with proof on or before 10th January, 2025 to the Resolution Professional at the e-mail address mentioned against entry No. 6. The creditors shall register their claims with the resolution professional by sending details of the claims by way of electronic communications or through courier, speed post or registered letter. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Atlok Kumar Agarwal
RESOLUTION PROFESSIONAL
IBBI Reg. No: IBBI/PA-001P/P-PO059/2017-2018/10137.
ADDRESS: 605, SUNICITY BUSINESS TOWER, GOLF COURSE ROAD, PLACE: MOIDA, UP.
Sector 54, Gurgaon, Haryana-122002; E-MAIL: atlok@insolvencyservices.in

BEFORE THE HONBLE NATIONAL COMPANY LAW TRIBUNAL AT COURT-III, NEW DELHI BENCH CP.CAA-79(ND)/2024

Connected with CA.CAA-83(ND)/2024 IN THE MATTER OF: Garg Villas Private Limited (Transferor Company/Applicant No. 1) AND Garg Advisory Services Private Limited (Transferor Company/Applicant No. 2) AND Semptern Investments Private Limited (Transferor Company/Applicant No. 3) WITH Mangel Chand Construction Private Limited (Transferor Company/Applicant No. 4) AND Their Respective Shareholders

(All Transferor Companies and Respective Shareholders are incorporated under the provisions of the Companies Act, 1956 and having their registered office at New Delhi which are under jurisdiction of National Company Law Tribunal, New Delhi)

Petition being Company Petition CP.CAA-79(ND)/2024 under sections 230 to 232 of the Companies Act, 2013, for sanction of Composite Scheme of Amalgamation was jointly presented by Garg Villas Private Limited, Garg Advisory Services Private Limited, Semptern Investments Private Limited and into Mangel Chand Construction Private Limited and their respective shareholders on 23.09.2024. That Notice was issued in the said Company Petition on 09.12.2024 and the said Petition is fixed for hearing before the National Company Law Tribunal, Delhi on 24.02.2025. Any person desirous of supporting or opposing the said petition should send to the Petitioners/Applicants' counsel, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Petitioners/Applicants' advocate not later than 2 (Two) days before the date fixed for hearing of the Petition. Where the person concerned seeks to oppose the said petition, the grounds of opposition or a copy of his/her affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Sd/- Sachin Arora
(Petitioners/Applicants' Counsel)
M-7, Magnum House-1, Karampura, New Delhi-110015
Email: sachinarora.legal@gmail.com
Cell: +91-9899925325

FORM-G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S GF TOLL ROAD PRIVATE LIMITED PROVIDES INFRASTRUCTURE CONSTRUCTION SERVICES FOR ROADS AND HIGHWAYS

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with columns: RELEVANT PARTICULARS and M/S GF TOLL ROAD PRIVATE LIMITED. Rows include Name of the company, Address of the registered office, URL of website, etc.

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))
Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infotech Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No.98 Udyog Vihar, Phase-IV Gurgaon-122015 (Haryana) and Branch Office at: 303/0E, Upper Ground Floor, Shivaji Marg, New Delhi - 110015 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act").

The Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iflhome.com

Table with columns: Borrower(s)/Co-Borrower(s)/ Guarantor(s), Demand Notice Date and Amount, Description of the Immovable property/ Secured Asset, Date of Physical Possession, Reserve Price, Total Outstanding as on Date, Earnest Money Deposit (EMD). Rows include Mr. Manoj Singh, Mr. Sunil Kumar, Mr. Shalish Kumar Dubey, etc.

Mode of Payment: EMD payments are to be made via online mode only. To make payments you have to visit https://www.iflhome.com and pay through link available for the property/ Secured Asset only. Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to bid. For Balance Payment - Login https://www.iflhome.com > My Bid > Pay Balance Amount

Important Information: Plotted by DDA and till date Conveyance Deed has not been executed. The Successful bidder can get his name transferred/mutated as allottee before DDA upon application/representation on the basis of Highest Bid Letter and the Sale Certificate provided subject to payment of dues pending if any. That IIFL-HFL will not be responsible for the same.
TERMS AND CONDITIONS:-
1. For participating in e-auction, intending bidders required to register their details with: https://www.iflhome.com, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment of the EMD, copy of the KYC and PAN card of the above mentioned Bidder, and any other statutory dues or other dues like prescribed tax, electricity charges, land and all other incidental costs, of completion including all taxes and rates outstanding relating to the property.
2. The purchaser has to pay TDS applicable to the transaction/payment of sale amount and submit the TDS certificate with IIFL-HFL.
3. Bidders are advised to go through the website https://www.iflhome.com and https://www.iflhome.com/loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their bids for taking part in the e-auction sale proceedings.
4. For details, help procedure and online training on e-auction prospective bidders may contact the service provider E Mail ID: care@iflhome.com, Support Helpline no.1800 2672 499.
5. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email: care@iflhome.com.
6. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss or damage to the household articles.
7. Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with law.
8. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
9. In case of any dispute in respect of the property, the notice of tender/auction shall not be binding on the successful bidder without assigning any reason thereof. In case of any dispute in tender/auction, the decision of AO of IIFL-HFL will be final.
15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002
The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost
Place:- Delhi , Date:-20-Dec-2024
Sd/- Authorised Officer, IIFL Home Finance Limited.